

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD.

O.A. NO. 285/95

DATE OF JUDGMENT: 9-5-95

BETWEEN:

Ch. Srinivas

... Applicant

And

1. The Divisional Engineer, Telecom, Co-axial Cable Project, Rajahmundry-533 105;
2. The General Manager, Telecom X-Mission Projects, Babu Khan Estates, Hyd-1.
3. The General Manager, Telecom District, Visakhapatnam.
4. The Chief General Manager, Telecommunications, A.P., Hyd-1.
5. The Director General, Telecom (reptg. Union of India), New Delhi - 110 001.

... Respondents

COUNSEL FOR THE APPLICANT: SHRI C. Suryanarayana

COUNSEL FOR THE RESPONDENTS: SHRI N. V. Ramana,  
S/o/ Addl. OGSC

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN  
HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

CONTD.... 2.

To

1. The Divisional Engineer, Telecom,  
Co-axial Cable Project, Rajahmundry-533 105.
2. The General Manager, Telecom, X-Mission Projects,  
Babukhan Estates, Hyderabad - 1.
3. The General Manager, Telecom District,  
Visakhapatnam.
4. The Chief General Manager, Telecommunications, A.P.,  
Hyderabad - 1.
5. The Director General, Telecom, Union of India,  
New Delhi - 110 001.
6. One copy to Mr.C.Suryanarayana, Advocate, CAT, Hyderabad.
7. One copy to Mr.N.V.Ramana, Addl. GSC, CAT, Hyderabad.
8. One copy to Library, CAT, Hyderabad.
9. One copy to

YLKR

OA 285/95.

Dt. of Order: 9-5-95.

(Order passed by Hon'ble Justice Shri V.Neeladri Rao,  
Vice-Chairman)

\* \* \*

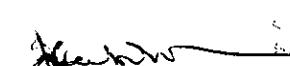
This O.A. was filed praying for quashing the order dt. 24-8-91 issued by the Respondent No.1 in No. DE/CX/RMY/Disc. Caste/CHS/4, whereby the applicant was placed under suspension, by declaring that the prolonged suspension is not merely unjust but also cruel and it is calculated to victimise the applicant and consequently to direct the Respondents to reinstate him in service with full back wages by regularising the suspension as duty for all purposes and granting him all other benefits which are consequential and incidental.

2. It is now stated for both sides that the applicant was dismissed from service by order dt. 10-4-95. Accordingly this O.A. had become infructuous. It is needless to say that the applicant is free to challenge the order of dismissal by initiating appropriate proceedings.

3. It is submitted for the applicant that the quantum of subsistence allowance was not reviewed periodically as per rules and hence the applicant <sup>Submitted</sup> ~~his~~ representation in regard to the same. If such a representation has already been made, the same has to be considered as per rules.

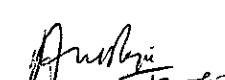
4. Subject to the above, this OA is dismissed. No costs.

  
(R. RANGARAJAN)  
Member (A)

  
(V. NEELADRI RAO)  
Vice-Chairman

Dt. 9th May, 1995.  
Dictated in Open Court.

av1/

  
Deputy Registrar (S)  
Contd...

TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

V.Neeladri Rao - V.C.  
THE HON'BLE SHRI A.V.HARIDASAN - MEMBER

AND

R.Rangarajan  
THE HON'BLE SHRI A.B.GORTHI - MEMBER

DATED 9-5-95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

in

D.A.NO. 285/95

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

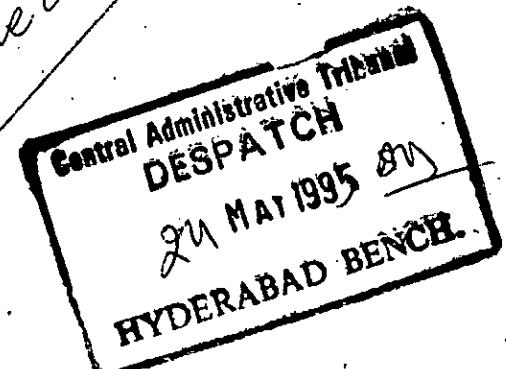
Dismissed for default

Rejected/Ordered.

No order as to costs.

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20. Spare copy



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